

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. IA/5806/2023 C.P.(IB)/1088(MB)2020

IN THE MATTER OF

Punjab National Bank International Limited

... Petitioner

Vs

Topsgrup Services And Solutions Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Manish Jain (PH)

For the Respondent: Adv. Rohit Gupta (PH)

ORDER

IA/5806/2023- In view of the order dated 01.04.2024, both the Counsels have tendered their written submissions in Court and on 01.04.2024, all the parties had concluded their arguments. Written submissions are taken on record. **Reserved for Orders.**

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/